

File No: 12(4)2016/Miscellaneous/Enf/FSSAI/2016
Food Safety and Standards Authority of India
(Enforcement Division)
(A Statutory Authority established under Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi - 110002

The 19th May, 2016

Order

Subject: Inspections of Tea factories for ensuring compliance on iron filing content.

FSSAI had recently conducted large scale laboratory analysis of Tea for determining the content of iron filing. It was noted that there were wide variations in the test results due to various reasons.

2. It seems obvious that it would not be appropriate to rely on test results for iron filings in tea, till such time the method for assessment is finalised.
3. Until the method of assessment is finalised, the Enforcement Authorities may carry out inspections in Tea factories rather than on retail outlets, etc. to ensure that FBOs involved in the processing/manufacture of Tea operate with the requisite equipment for removal of iron filings.
4. This issues with the approval of Competent Authority


(Rakesh Chandra Sharma)
Director (Enforcement)
Tel. No. 011-23220990

To,

- (i) All Commissioner of Food Safety of all States/UTs
- (ii) All Central Licensing Authority

Copy to:

- (i) CITO - For uploading on FSSAI website.